

GOVERNMENT OF INDIA  
MINISTRY OF FINANCE  
DEPARTMENT OF REVENUE

LOK SABHA  
UNSTARRED QUESTION NO. †1624

TO BE ANSWERED ON FRIDAY 25<sup>th</sup> NOVEMBER, 2016  
AGRAHAYANA 4, 1938 [SAKA]

**Smuggling of Foreign Currency**

†1624. SHRIMATI RANJANBEN BHATT:

Will the Minister of FINANCE be pleased to state:

- whether a large number of cases of foreign currency smuggling have come to the light across the country;
- if so, the details thereof along with the number of cases reported during the last three years and the current year;
- the action taken by the Government against the offenders; and
- the preventive steps taken to check this practice?

**ANSWER**

MINISTER OF STATE IN THE MINISTRY OF FINANCE  
(SHRI SANTOSH KUMAR GANGWAR)

(a) & (b) Madam, the details of foreign currency smuggling that have been detected by the Customs department are given as under:-

Year	No. of Cases detected	Value (in Rs. Lakh)
2013-14	326	1903.58
2014-15	345	3034.64
2015-16	366	3805.92
2016-17 (upto October, 2016)	231	5806.10

(c) & (d) Action against the offenders has been taken under the Customs Act, 1962. In order to curb smuggling of foreign currency, Directorate of Revenue Intelligence (DRI) of CBEC has been issuing Alert/modus operandi circulars from time to time. Strict vigil is kept in sensitive areas at airports/borders; flights from sensitive sectors are scrutinized; baggage x-rayed and passengers diverted for thorough security checks. On detection of cases, action is taken by way of imposing deterrent fine and penalty as per relevant provisions of law.

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